GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO.475
TO BE ANSWERED ON 22.07.2021

CONDITIONS OF JUVENILE HOMES

475. SHRI RAM NATH THAKUR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government had recently setup a committee to look into the conditions of juvenile homes for children;
(b) if so, the recommendations made by the said committee and the steps being taken by Government to implement them; and
(c) the initiatives being taken to make the management of juvenile homes for children more effective keeping in view the adverse comments being published continuously in newspapers about these centres?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (c): As per the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), The Child Welfare Committee is mandated to conduct at least two inspection visits per month of residential facilities for children in need of care and protection and recommend action for improvement in quality of services to District Child Protection Unit and State Government (Section 30 (viii)). The Juvenile Justice Board is mandated vide Section 8 (j) to conduct at least one inspection visit every month of residential facilities for children in conflict with law and recommend action for improvement in quality of services to District Child Protection Unit and State Government.

The Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act) and the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder, inter-Alia specify the benchmark of services to be delivered to the children. The primary responsibility of execution of the Act lies with the States/UTs. As per Section 109 of JJ Act, National Commission for Protection of Child Rights has been mandated to monitor the implementation of the provisions of JJ Act. The Commission has conducted social audit of CCIs across the country. The Report of the social audit is available at the website of NCPCR. Findings of the Report alongwith recommendations of the Commission have been shared with respective District Magistrates for appropriate action.

The Ministry has been requesting the State Governments and UT Administrations from time to time to register all the CCIs under the provisions of JJ Act, so as to ensure that CCIs offer optimum services, not less than the minimum standard of care and protection as prescribed under the Act & Rules. The States/UTs have also been requested to maintain oversight through the District Magistrates, to ensure quality services to children. The Ministry has also issued an advisory to all States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI.

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